

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 460
TO BE ANSWERED ON 18.12.2017**

MINIMUM WAGES

460. SHRIMATI SANTOSH AHLAWAT:

SHRI RAM CHARAN BOHRA:

SHRIMATI RITI PATHAK:

SHRI SUMEDHANAND SARSWATI:

SHRI R. DHRUVA NARAYANA:

SHRI PANKAJ CHAUDHARY:

SHRI BADRUDDIN AJMAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether minimum wages fixed for various types of unskilled labourers including those working in farming and non-farming sector under the Minimum Wages Act, 1948 vary amongst States;**
- (b) if so, the details thereof, State/ UT-wise along with the reasons for differential wages;**
- (c) whether the Government has amended/proposes to amend the Minimum Wages Act, 1948 and formulate a uniform wage policy for the entire country and if so, the details and the salient features thereof;**
- (d) whether the Government has received feedbacks from the States and other stakeholders in this regard and if so, the details thereof along with the followup action taken by the Government thereon; and**
- (e) the other steps taken/being taken by the Government for welfare and betterment of labourers in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment including farming and non-farming sector under their respective jurisdictions.

Contd..2/-

Minimum wages in States vary due to variations in socio-economic and agro-climatic conditions, income, prices of essential commodities, paying capacity, productivity and local conditions. A statement showing the Category wise variation in minimum wages in different States/Union Territories as on 01.11.2017 is at Annexure.

(c) & (d): Proposal to amend the Minimum Wages Act, 1948 is not being pursued by the Government presently. In the mean time, the Code on Wages has been introduced in Lok Sabha on 10.08.2017 and which, inter-alia, has provisions of the Minimum Wages Act, 1948.

(e): The labour welfare measures recently initiated for betterment of labour force include minimum pension of Rs.1000/-per month to the pensioners under Employees' Pension Scheme (EPS), 1995, portability of provident fund account, National Career Service portal, Employees State Insurance Corporation 2.0(Health Reforms of ESIC), Revision in eligibility and calculation ceiling under the Payment of Bonus Act, 1965 etc.

Annexure in reply to part (a) & (b) of Lok Sabha unstarred question No. 460 for 18.12.2017
Category wise variation in Minimum Wages per day in All States as on 01.11.2017 (Provisional)

Sl. No.	State/UT	Categories							
		Unskilled		Semi Skilled		Skilled		Highly Skilled	
		Min.	Max.	Min.	Max.	Min.	Max.	Min.	Max.
	Central Sphere	308.00	536.00	315.00	593.00	342.00	653.00	373.00	653.00
1	Andhra Pradesh	69.27	-	-	-	-	-	-	895.83
2	Arunachal Pradesh	150.00	170.00	160.00	180.00	170.00	190.00	-	-
3	Assam*	240.00	-	280.00	-	350.00	-	450.00	-
4	Bihar	181.00	197.00	188.00	206.00	232.00	251.00	282.00	308.00
5	Chhattisgarh	234.00	325.00	249.95	350.00	242.79	380.00	338.00	410.00
6	Goa	307.00	465.00	321.00	465.00	386.00	465.00	418.00	465.00
7	Gujarat	178.00	276.00	276.00	284.00	284.00	293.00	-	-
8	Haryana	318.46	-	334.39	351.11	368.66	387.10	406.45	-
9	Himachal Pradesh	184.87	210.00	199.12	227.00	228.37	254.17	242.40	314.50
10	Jammu & Kashmir	225.00	-	350.00	-	400.00	-	-	-
11	Jharkhand	221.61	237.44	232.16	253.27	306.03	327.14	353.52	369.90
12	Karnataka	231.92	569.44	272.13	476.83	277.76	592.13	282.41	554.44
13	Kerala	287.00	510.00	289.70	498.00	278.60	533.00	284.60	556.00
14	Madhya Pradesh	200.00	274.00	266.00	360.00	312.00	408.00	355.00	410.00
15	Maharashtra	180.00	315.49	-	-	-	-	-	-
16	Meghalaya	189.00	-	201.00	-	212.00	-	235.00	-
17	Manipur	122.10	122.10	129.97	129.97	132.60	132.60	-	-
18	Mizoram	270.00	-	300.00	-	370.00	-	460.00	-
19	Nagaland	115.00	-	125.00	-	135.00	-	145.00	-
20	Odisha	200.00	-	220.00	-	240.00	-	260.00	-
21	Punjab	275.08	305.83	323.62	-	358.12	-	397.82	-
22	Rajasthan	207.00	-	217.00	-	227.00	-	277.00	-
23	Sikkim	220.00	-	242.00	-	275.00	-	319.00	-
24	Tamil Nadu	182.73	-	-	-	-	-	-	505.10
25	Tripura	179.96	359.00	197.42	389.00	220.76	419.00	325.00	630.84
26	Uttarakhand	200.00	272.12	231.54	291.54	235.31	310.96	249.23	356.35
27	Uttar Pradesh	161.00	211.67	233.33	300.71	261.33	354.67	299.17	418.83
28	West Bengal*	211.00	278.00	232.00	306.00	255.00	337.00	370.00	-
29	A. & N. Islands	297.00	327.00	309.00	345.00	322.00	396.00	343.00	407.00
30	Chandigarh	350.00	-	356.00	359.00	367.00	376.00	391.00	-
31	D & N Haveli	277.70	-	285.70	-	293.70	-	-	-
32	Daman & Diu	287.50	-	295.50	-	303.50	-	-	-
33	Delhi	522.00	-	575.00	-	633.00	-	-	-
34	Lakshadweep	267.20	-	292.20	-	317.20	-	342.20	-
35	Puducherry	55.00	255.00	-	-	-	-	-	-
36	Telangana	69.27	-	-	-	-	-	-	380.48

* Rates for unskilled workers for Assam and West Bengal exclude Tea garden workers.

Source: Information as received from States and Official information as available in public domain.
